

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. Appeal (AT) No.184 of 2019

IN THE MATTER OF:

M.Appayya & Ors.

...Appellants

Versus

M.Chadra Sekhar Rao & Ors.

...Respondent

Present:

For Appellant:Mr. Anshuman Sharma and Mr. Vishesh Dhundia, Advocates.

For Respondent: Mr. S.Chidambaran PCS, Mr. P. Nagesh and Mr. Harshal Kumar, Advocate

O R D E R

12.03.2020 Learned counsel for the Appellant submits that he has personal difficulty. Therefore, he is seeking adjournment.

Learned counsel for the Respondent seeks further time to file reply to the IA No. 606 of 2019.

The Respondent is allowed to file reply to Application during the course of the day.

The Appellant may file rejoinder of the Reply by 20th March, 2020.

Let the matter be fixed on **24th March, 2020.**

**[Justice Mr. Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Balvinder Singh]
Member (Technical)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**